

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT – 2

ITEM No.02-IA/80(AHM)2024
in
Co.Appeal 329 of 2018

Proceedings under Section 58 & 59 of Co. Act, 2013

IN THE MATTER OF:

Mahendra Ambalal Patel
V/s
Ambuja Cement Limited & Ors

.....Applicant

.....Respondent

Order delivered on: 25/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Shah, Adv.
For the Respondent :

ORDER

IA/80(AHM)2024

This is an application filed by the applicant to amend the cause title of the main appeal as well as a memo of parties of the main appeal that is company appeal No. 329 of 2018 by modifying the addresses of Respondent No. 1 M/s Ambuja Cements Limited and Respondent No. 3 M/s ILF the Mauritius (Citibank) as mentioned above in paragraph No. 4 in the present application.

Heard Ld. counsel for the applicant. Application is allowed. Accordingly, IA 80 of 2024 is disposed-off.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)